

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Excise Appeal No. 923 of 2012

(Arising out of Order-in-Appeal No. 380/M-III/2011-12 dated 26.03.2012 passed by Commissioner of Central Excise (Appeals), Mumbai-III)

M/s. Forbes Technosys Ltd.

Appellant

C-17, Road No.16,
Wagle Industrial Estate, Thane 400 604.

Vs.

Commissioner of Central Excise, Mumbai-III Respondent

3rd & 4th Floor, Vardaan Centre, MIDC,
Wagle Industrial Estate, Thane 400 604.

Appearance:

Shri N.S. Patel, Advocate, for the Appellant

Shri Sanjay Hasija, Superintendent, Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/85088/2022

Date of Hearing: 10.02.2022

Date of Decision: 10.02.2022

PER: BENCH

Learned counsel submits that the matter has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Copy of Form-IV has been filed. Accordingly he requests for withdrawal of appeal.

2. Considering the submission made by learned counsel, the appeal is dismissed as withdrawn.

(Order pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**